

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 377 of 2001

Allahabad this the 12th day of April, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)  
Hon'ble Maj.Gen.K.K. Srivastava, Member (A)

Shri Naresh Mishra, S/o Late Sri P.L. Mishra, R/o  
512/4, Chhota Rai Ganj, Sipri Bazar, Jhansi.

Applicant

By Advocate Shri B. Tiwari

Versus

1. Union of India through the General Manager,  
Central Railway, Mumbai.
2. Chief Personnel Officer, Personnel Branch,  
Mumbai C.S.T.
3. Divisional Rail Manager(Personnel), Central  
Railway, Jhansi.

Respondents

By Advocate Shri K.P. Singh

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Learned counsel for the applicant does not press the relief sought for in Clause 8(i) of the O.A. and has pressed for direction to the respondents to decide his representation dated 26.7.00 which is lying without consideration.

2. Shri K.P. Singh, learned counsel for the

*S. K. Singh*

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respondents has strongly opposed the prayer.

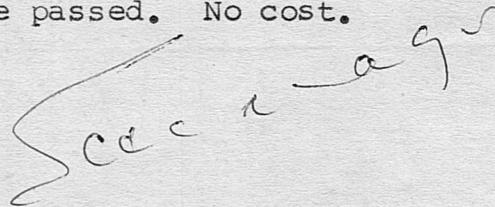
3. We find that at this stage the applicant does not request for any finding on the fact or law but there is a quite inaycuous request that direction be issued to competent authority in the respondents establishment to decide his pending representation.

4. Keeping in view the facts and circumstances of the matter, we do not find any good reason not to allow the request regarding direction in respect of pending representation.

5. For the above, we decide the matter at admission stage with the direction to competent authority in the respondents establishment to decide the pending representation of the applicant, copy of which has been annexed as annexure-1 to the O.A. and is dated 26.7.00 , within 3 months from the date of communication of this order. In case the prayer is not allowed as per in the representation, a detailed, reasoned and speaking order be passed. No cost.



Member (A)



Member (J)

/M.M./